

[श्री सिद्धेश्वर प्रसाद]

निम्नलिखित पत्रों की एक-एक प्रति :—

(एक) (क) इन्स्ट्रुमेंटेशन लिमिटेड, कोटा, के वर्ष 1969-70 के कार्य की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण) ।

(ख) इन्स्ट्रुमेंटेशन लिमिटेड, कोटा, का वर्ष 1969-70 का वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे और उन पर नियंत्रक और महालेखा परीक्षक की टिप्पणियां । [Placed in Library. See No. LT-737/71].

(दो) (क) नेशनल इन्स्ट्रुमेंट्स, लिमिटेड कलकत्ता, के वर्ष 1969-70 के कार्य की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण)

(ख) नेशनल इन्स्ट्रुमेंट्स लिमिटेड कलकत्ता, का वर्ष 1969-70 का वार्षिक प्रतिवेदन तथा लेखापरीक्षित लेखे और उन पर नियंत्रक और महालेखा परीक्षक की टिप्पणियां । [Placed in Library. See No. LT-738/71].

CALCUTTA TRAMWAYS CO. (TAKING OVER OF MANAGEMENT) AMDT. ORDINANCE, 1971

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy of the Calcutta Tramways Company (Taking over of Management) Amendment Ordinance, 1971 (No. 10 of 1971) (Hindi and English versions) promulgated by the President on the 17th July, 1971 under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 29th June,

1971 issued by the President in relation to the State of West Bengal. [Placed in Library. See No. LT-739/71]

BOMBAY PUBLIC TRUSTS (GUJARAT AMENDMENT) RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to lay on the Table :

(1) A copy of the Bombay Public Trusts (Gujarat Amendment) Rules, 1971, published in Notification No. GH/K/151/BPT/Rules/8987/E in Gujarat Government Gazette dated the 17th June, 1971, under sub-section (4) of section 84 of the Bombay Public Trusts Act, 1950, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-740/71]

(2) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously. [Placed in Library. See No. LT-741/71]

NOTIFICATION UNDER ALL INDIA SERVICES ACT AND PUNJAB PUBLIC SERVICE COMMISSION (LIMITATION OF FUNCTIONS) FIRST AMDT. REGULATIONS, 1970, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table :

(1) A copy of the Eleventh Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 947 in Gazette of India dated the 19th June, 1971 under sub-section (2) of section 3 of the All India services Act, 1951. [Placed in Library. See No. LT-742/71]

(2) (i) A copy of the Punjab Public Service Commission (Limitation of Functions) First Amendment Regulations, 1970, published in Notification No. G.S.R. 30 in Punjab Government Gazette dated the 6th March, 1970 under clause (5) of article 320 of the Constitution read with clause (C) (iii) of the Proclamation dated the 15th June, 1971 issued by the President in relation to the State of Punjab. [*Placed in Library. See No. LT—743/71.*]

(ii) A statement (Hindi and English versions) explaining the reasons for laying the above Notification before Parliament and for not laying the Hindi version thereof. [*Placed in Library. See No. LT—744/71.*]

COTTON TEXTILE, (CONTROL) THIRD AMDT. ORDER

THE DEPUTY-MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table a copy of the Cotton Textiles (Control) Third Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 2199 in Gazette of India dated the 5th June, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT—745/71.*]

MESSAGE FROM RAJYA SABHA

SECRETARY : I have to report the following message received from the Secretary of Rajya Sabha :

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation Bill, 1971 which was passed by the Lok Sabha at its sitting held on the 23rd July,

1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

FIFTH REPORT

SHRI G. G. SWELL (Autonomous Districts) : I beg to present the Fifth Report of the Committee on Private Member's Bills and Resolutions.

12.53 hrs.

CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL*

MR. SPEAKER : Shri Gokhale.

SHRI BIRENDER SINGH RAO (Mahendragarh) : Sir, I rise on a point of Order.

MR. SPEAKER : Unless the Bill is moved, on what will you raise a point of Order ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

SHRI P. K. DEO (Kalahandi) : Sir, I oppose the Bill.

MR. SPEAKER : Three or four Members have sent their names. They wanted to oppose it. They are : Shri P. K. Deo, Shri Frank Anthony and Shri Piloo Mody.

MANY HON. MEMBERS : Shame. Shame.

*Published in the Gazette of India Extraordinary Part II, section 2, dated 28-7-71.